

(c) North-eastern part of Gorakhpur District will be benefited by the Gandak Project. No portion of the District will be benefited by the Kosi Project.

(d) Yes.

Rudrapur-Deoria Railway Line

64. Dr. Mahadeva Prasad: Will the Minister of Railways be pleased to state:

(a) whether a survey was done for the construction of railway line from Rudrapur to Deoria via Padrauna to Maharajanj; and

(b) if so, whether any step is being taken to construct the said line?

The Deputy Minister in the Ministry of Railways (Shri S. V. Ramaswamy): (a) No, Sir.

(b) Does not arise.

Hindustan Shipyard

65. Shri P. C. Borooah: Will the Minister of Transport and Communications be pleased to state:

(a) whether the Hindustan Shipyard Ltd. has recently completed the construction of a big ship "the m.v. State of Punjab";

(b) if so, at what cost; and

(c) what are its salient features?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) Yes. The ship was delivered to the owners, viz., the Shipping Corporation of India Ltd. on the 6th April, 1962.

(b) The cost of the ship is expected to be finalised by the end of September, 1962, when the guarantee period will expire. It is expected to be about Rs. 196 lakhs.

(c) The ship is a convertible open/closed shelter decker type, cargo vessel of 12,379 DWT., with 17.2 knots speed. She has 5,000 cu. ft. of refrigerated cargo capacity and is fitted with deep tanks for the carriage of

edible oil. Alternating current, electric equipment of the latest design is provided for all domestic services and deck and other auxiliaries.

Shipping Industry

66. Shri P. C. Borooah: Will the Minister of Transport and Communications be pleased to state:

(a) whether the Shipping Industry in India is suffering from lack of technical personnel;

(b) if so, to what extent; and

(c) what action is being taken to improve the situation?

The Minister of Shipping in the Ministry of Transport and Communications (Shri Raj Bahadur): (a) to (c). The needs of the Indian Shipping Industry for trained technical personnel were adequately met in 1961. Government are constantly reviewing the position with a view to meet the increasing demand for technical personnel for manning the fast expanding Indian Merchant Navy.

12 hrs.

PAPERS LAID ON THE TABLE

KARNAFULI DAM PROJECT IN EAST PAKISTAN

The Minister of Irrigation and Power (Hafiz Mohammad Ibrahim): I beg to lay on the Table a statement regarding Karnafuli Dam Project in East Pakistan. [See Appendix I, annexure No. 15].

Shri S. M. Banerjee (Kanpur): I have a submission to make about this particular statement. It has come in the Times of India that they are unilaterally commissioning this Karnafuli Dam. I want to know whether they have actually started the commissioning of the dam as they have mentioned in the paper. It is a very serious matter.

Mr. Speaker: The question that is being put is whether they have

started that dam. If the information is with the hon. Minister and he can give it just now, he may do so.

Hafiz Mohammad Ibrahim: As far as my information goes, they have not started it.

RAILWAY ACCIDENTS (COMPENSATION) RULES AND RAILWAY PROTECTION FORCE (AMENDMENT) RULES

The Deputy Minister in the Ministry of Railways (Shri Shah Nawaz Khan): I beg to lay on the Table a copy each of the following Rules:—

(i) *The Railway Accidents (Compensation) Rules, 1950 (as amended upto date) under sub-section (3) of section 82J of the Indian Railways Act, 1890. (Placed in Library. See No. LT-10/62).*

(ii) *The Railway Protection Force (Amendment) Rules, 1961 published in Notification No G.S.R. 1432 dated the 2nd December, 1961, under sub-section (3) of section 21 of the Railways Protection Force Act, 1957. (Placed in Library. See No. LT-11/62).*

ORDERS UNDER ESSENTIAL COMMODITIES ACT

The Deputy Minister in the Ministry of Food (Shri A. M. Thomas): I beg to lay on the Table a copy each of the following Orders under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—

(i) *The Indian Maize (Temporary Use in Starch Manufacture) Order, 1962 published in Notification No. G.S.R. 462 dated the 5th April, 1962. (Placed in Library, See No. LT-12/62).*

(ii) *The Rice (Madhya Pradesh) Price Control (Third Amendment) Order, 1962 published in Notification No. G.S.R. 463 dated the 7th April, 1962. (Placed in Library, See No. LT-13/62).*

(iii) *The Rice (Punjab) Second Price Control (Second Amendment) Order, 1962 published in Notification No. G.S.R. 464 dated the 7th April, 1962. (Placed in Library, See No. LT-14/62).*

(iv) *The Rice (Southern Zone) Movement Control (Amendment) Order, 1962 published in Notification No. G.S.R. 474 dated the 14th April, 1962. (Placed in Library, See No. LT-15/62).*

12.01½ hrs.

REPORTS OF ESTIMATES COMMITTEE

Secretary: The Chairman, Estimates Committee (1961-62) presented to the Speaker on the 31st March, 1962—

(1) *Hundred and Sixty-Ninth Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Ninth Report on the late Ministry of Education and Scientific Research—Secondary Education,*

(2) *Hundred and Seventieth Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Ninety-Sixth Report on the Ministry of Rehabilitation—Eastern Zone,*

(3) *Hundred and Seventy-First Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Seventeenth Report on the late Ministry of Education and Scientific Research—University and Rural Higher Education, and*

(4) *Hundred and Seventy-Second Report (Second Lok Sabha) on the action taken by Government on the recommendations contained in the Eighty-Eighth Report on the Ministry of Labour and Employment Part II—Director General, Resettle-*